

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

4(ND) 2010

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE COMPANY: Sh. S.P. Gupta Vs. M/s International Commernter Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	:	Counsel for the Petitioner	
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	For the Respondent (s)	:	Counsel for the Respondent	
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ORDER

CA No. 11/ 2018 has been filed by the Respondent praying for removal of the Statutory Auditor. This prayer is made in view of the fact that the Ministry of Corporate Affairs has opened a small window for three months, expiring on 31.3.2018, for reviewing the disqualification of the Directors on grounds of non-compliance of the statutory requirements.

Ld. Counsel for the Petitioner accepts notice of the same. He is directed to give cogent reasons for opposing the same or be ready for appointment of an independent Auditor by the Bench.

To come up on 16th January, 2018.


-S-d-1

(Deepa Krishan)
Member (T)


-S-d-1

(Ina Malhotra)
Member (J)